

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 4
(IB)-916(PB)/2022

IN THE MATTER OF:

Canara Bank Through RP

.... Petitioner

Vs

Kapil Aggarwal

.... Respondent

Order under Section 95(1) of Insolvency & Bankruptcy Code, 2016

Order delivered on 15.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR

HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the RP

: Mr. Abhishek Devgan, Adv. Along with Mr. Manohar
Lal Vij, RP in person

For the Respondent

: Mr. Sahil Chandra, Adv.

ORDER

IA-96/2024

Arguments Heard, Order Reserved.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

15.07.2024
Vinod Arora